## GOVERNMENT OF INDIA MINISTRY OF COMMUNICATIONS DEPARTMENT OF TELECOMMUNICATIONS

## RAJYA SABHA STARRED QUESTION NO. 262 TO BE ANSWERED ON 24<sup>TH</sup> MARCH, 2023

# CURBING PESKY CALLS AND MESSAGES

#### 262 Shri Rajmani Patel:

Will the Minister of Communications be pleased to state:

(a) whether it is a fact that Telecom Regulatory Authority of India (TRAI) has directed the telecom operators to curb the menace of pesky calls and messages, completely ;

(b) if so, the details thereof and action taken by the telecom operators so far; and

(c) whether Government would consider imposing a heavy penalty on telecom operators and business houses who send such pesky calls and messages and if not, the reasons therefor?

## ANSWER

# MINISTER OF RAILWAYS, COMMUNICATIONS & ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW)

(a) to (c) A statement is laid on the Table of the House.

# STATEMENT TO BE LAID ON THE TABLE OF RAJYA SABHA IN RESPECT OF PARTS (a) to (c) OF RAJYA SABHA STARRED QUESTION NO. 262/7<sup>TH</sup> FOR 24<sup>TH</sup> MARCH, 2023 REGARDING "CURBING PESKY CALLS AND MESSAGES".

(a) & (b) Yes Sir. Telecom Regulatory Authority of India (TRAI) has issued Telecom Commercial Communication Customer Preference Regulation-2018 (TCCCPR-2018) to curb the Unsolicited Commercial Communication (UCC). The Access Service Providers have disconnected 15,382 and 32,032 connections during the calendar year-2021 and 2022 respectively for violating TCCCPR-2018.

(c) As per the provisions of TCCCPR-2018, till date, TRAI has imposed Financial Disincentives (FDs) of Rs. 34,99,98,000/- on the Access Service Providers for failing to curb unsolicited commercial communications in their networks from Registered Telemarketers.

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